and OISD. Further, after the incident, the following actions have been initiated by GAIL to prevent recurrence of such incidents in future:

- (i) Gas sampling and analysis at source point.
- Undertaking review and benchmarking of standard operating processes with respect to global pipeline operators.
- (iii) Creation of pipeline health monitoring group to monitor pipeline integrity and safety.
- (iv) Increased frequency of internal cleaning of pipelines.
- (v) Intense technical audit of pipeline operations and maintenance by statutory authorities.
- (vi) Increased frequency of various pipeline monitoring activities.

A Committee comprising representatives from Ministry of Petroleum & Natural Gas, Oil Industry Safety Directorate (OISD), Petroleum Explosives Safety Organization (PESO), National Disaster Management Authority (NDMA) and Hindustan Petroleum Corporation Ltd. (HPCL) has been constituted for conducting an inquiry into the incident. The Committee is yet to submit its report.

Pilferage of gas by RIL from ONGC blocks

1642. SHRI GHULAM RASOOL BALYAWI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the ONGC has alleged that RIL has pilferaged gas from their blocks;

- (b) if so, the details in this regard; and
- (c) the action taken in the matter so far?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) ONGC, in July, 2013 has stated that the wells drilled in block KG-DWN-98/3 by RIL in the vicinity / on boundary of ONGC's nomination Godavari PML and NELP-I Block KG-DWN-98/2 may be draining gas from ONGC's gas reservoirs. These ONGC's blocks, *viz-a-viz*, PML (Godavari PML - Nomination Block) and KG-DWN-98/2 (NELP-I Block) are located in deep waters, and contiguous to RIL operated block KG-DWN-98/3. Both ONGC and RIL

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have made hydrocarbon discoveries in their respective blocks. While RIL is producing gas from its block since 2009, ONGC is yet to start production from its block.

(c) ONGC wrote a letter to DGH in July 2013 that E&P data of KG-DWN-98/3 may be provided to ONGC for analyzing field continuity of the pools. Several meetings and dialogues between ONGC and RIL were held to resolve the dispute regarding continuity of reservoirs. DGH asked RIL to share its E&P data with ONGC which was provided by RIL to ONGC. Similarly, ONGC also shared its technical data with RIL.

In May, 2014, ONGC filed an extra-ordinary writ petition in Delhi high court against Union of India, DGH and RIL with a request to appoint an independent agency to establish the continuity of reservoirs between KG-DWN-98/2 block operated by ONGC and KG-DWN-98/3 block operated by RIL and to estimate the volume of gas and also for working out gas balancing between the above reservoirs if found to have continuity.

Subsequently, ONGC and RIL, under the supervision of DGH, has finalized an independent agency to establish if the reservoirs between KG-DWN-98/2 block operated by ONGC and KG-DWN-98/3 block operated by RIL have continuity. Letter of award has been issued to the independent third party on 03.07.2014.

Survey work for explorations of oil and gas in Nagaland

1643. SHRI KHEKIHO ZHIMOMI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that in year 2012, some survey work for exploration of oil and gas was taken up in Nagaland;

(b) if so, the details thereof;

(c) whether some places have been identified for exploration of oil and gas in these areas;

- (d) whether the exploration work has been started; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (e) No, Sir. Neither Oil and Natural Gas Corporation (ONGC) nor Oil India Limited (OIL) have carried out any survey work in Nagaland in the year 2012.